

No. R (J)/167/2022

High Court of Karnataka,
Bengaluru
Dated : 29th September, 2022

CIRCULAR

The Hon'ble Court vide order dated 13.04.2022 in W.P.No. 200159/2021 (GM-CPC) has issued certain directions, the relevant portion of the order reads as under :

“ xxx

5. *In the light of above submission, the learned Registrar General of the Principal Bench of this Court is hereby directed to ensure that the Registry/Office of the High Court of Karnataka (all the three Benches) and all the Courts under District Judiciary including Tribunals, Labour Courts, Family Courts etc., to dispatch the notice to the un-served respondents within five days after the payment of the process and furnishing the copy in the Registry/Office and in the case of emergent notice, the dispatching of the emergent notice must be either on the same day or on the very next day of the payment of the process and furnishing of the copies in the Registry/Office, to avoid any delay in service of notice.*

xxx ”

Therefore, all the Officers and Officials working on the Judicial side at Principal Bench, Bengaluru and Benches at Dharwad and Kalaburagi are hereby directed to dispatch the notice to the un-served respondents within five days after the payment of the process and furnishing the copy in the Registry/Office and

Contd..2

in the case of emergent notice, the dispatching of the emergent notice must be either on the same day or on the very next day of the payment of the process and furnishing of the copies in the Registry / Office to avoid any delay in service of notice.

The above directions shall be followed scrupulously, failing which matter will be viewed seriously.

BY ORDER OF HON'BLE THE ACTING CHIEF JUSTICE

Sd/-
(M.CHANDRASHEKAR REDDY)
REGISTRAR (JUDICIAL)

To :

1. The Additional Registrar General, High Court of Karnataka Benches at Dharwad and Kalaburagi.
2. The Central Project Co-ordinator with a request to web host the circular.
3. P.S. to Hon'ble the Acting Chief Justice.
4. All the Private Secretaries to Hon'ble Judges.
5. All the PAs to Registrars with instructions to bring to the notice of the concerned Registrar about the Circular.
6. The Chairman, Karnataka State Bar Council, Old KGID Building, Bengaluru.
7. The President, Advocates' Association, Bengaluru.
8. The President, Advocates' Association, High Court of Karnataka Dharwad / Kalaburagi Bench
9. The President, Women Federation of Lawyers, Bengaluru.
10. P.A. to Registrar (Judicial) with a request to circulate the same to all the Court officers and Assistant Court Officers of this office.
11. Group 'A' officers working on judicial side.
12. All the Section Officers, working on Judicial side, with a direction to circulate the same to the Staff working under their control.
13. Office copy.